

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 33/(MAH)/2017
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2017

NAME OF THE PARTIES: National Gas Agencies
V/s
Janata Chemicals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	NITHISH BANGERIA <u>ORDER</u>	PCP Bov Interim Resolution Professional	

CP 33/I & BP/NCLT/MB/MAH/2017

On the application moved by the Interim Resolution Professional seeking directions against the corporate debtor to assist and co-operate with Interim Resolution Professional to allow the Interim Resolution Professional to take over the management of the Company to direct the Inspector/In-charge of Oshiwara Police Station, Andheri (West), Mumbai to provide police force to IRP to carry out his duties and for his protection and also to make a copy of this order to Inspector/In-Charge of Oshiwara Police Station and also to direct to appoint some other IRP if this Tribunal deems fit for such appointment.

On perusal of this application, it appears that Interim Resolution Professional (IRP) visited the office of the Corporate Debtor on 16.3.2017 to inform the directors of the company about appointment of him as

(Contd....2.)

Interim Resolution Professional. Since this process is time bound program, he visited the office of the Corporate Debtor to obtain the list of debtors, fixed assets, liabilities, there the IRP could not find anybody except an employee, viz. Naushad in the office. For nobody was present in the office except this Naushad, the IRP sought the information above from Naushad in relation to the list of creditors, debtors, assets and liabilities, but he could not get any such information from him. When he made another visit to the office of the debtor company, this person viz. Naushad threatened him with dire consequences if visited again.

In view of the submissions made by the Authorized Representative on behalf of the IRP, this Bench hereby directs the Directors of the Company to co-operate with IRP and allow him to take over the management of the Company within 10 days hereof.

If the directors above mentioned do not co-operate with the IRP despite this order is shown to them, then he is at liberty to approach this Bench to obtain police protection so as to comply with the order of this Bench passed on 15.3.2017.

List this application for further hearing on 6.6.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)